

**Uttar Pradesh Shasan**  
**Sansthaat Vitta, Kar Evam Nibandhan Anubhag-2**

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government Notification no. KA.NI-2-1169/XI-9(47)/17-U.P. Act-1-2017-Order-(55)-2019, dated 18 September, 2019:

**NOTIFICATION**

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**No.- KA.NI-2-1169/XI-9(47)/17- U.P. Act-1-2017-Order-(55)-2019**

**Lucknow : Dated : 18 September, 2019**

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In exercise of the powers conferred by sub-section (1) of section 11 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no 1 of 2017), the Governor, on the recommendations of the Council, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification No. KA.NI-2-843/XI-9(47)/17-U.P. Act-1-2017-Order-(10)-2017 dated the 30<sup>th</sup> June , 2017, namely:-

**Amendment**

In the said notification, in the Table, against serial number 22, in the entries in column(3), after clause (a), the following clause shall be inserted, namely: -

(3)
(aa) to a local authority, an electrically operated vehicle meant to carry more than twelve passengers;
<i>Explanation:</i> For the purposes of this entry, "Electrically operated vehicles" means vehicles falling under Chapter 87 in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) which are run solely on electrical energy derived from an external source or from one or more electrical batteries fitted to such road vehicles; or

2. This notification shall be deemed to have come into force with effect from 1<sup>st</sup> of August, 2019.

**By Order,**

  
(Alok Sinha)

**Apar Mukhya Sachiv**